

Central Administrative Tribunal  
Madras Bench

OA 310/00678/2019

Dated Friday the 14<sup>th</sup> day of June Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T. Jacob, Member (A)

Lakshmi  
Old No. 4, New No. 17  
Kamarajapuram  
Pon Nagar, Trichy – 620 001.

... Applicant

By Advocate M/s. C. Samivel

1. Union of India rep. by its  
Secretary to Government of India  
Department of Youth Affairs  
Ministry of Youth Affairs and Sports  
Room No. 401, C – Wing  
Shastri Bhavan  
New Delhi – 110 001.
2. The Director General  
Nehru Yuva Kendra Sangathan  
Core IV, II Floor, Scope Minar  
Lexmi Nagar, District Centre  
Delhi – 110 092.
3. The State Director / The Zonal Director  
Nehru Yuva Kendra Sangathan  
No. 71, 2<sup>nd</sup> Main Road  
VGP Layout, Part – III  
Palavakkam, Chennai – 600 041.
4. The District Youth Coordinator  
Nehru Yuva Kendra  
Race Course Road, Khajamalai



Opp. To Government Law College  
Tiruchirappalli – 620 023.

... Respondents

By Advocate **Mr. M. Kishore Kumar**



**ORAL ORDER**

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief;

“To direct the respondents to fix the time scale of pay from the date of appointment and further to regularise the applicant's service as a Sweeper and granting all service benefits including seniority to the applicant within a stipulated period fixed by this Tribunal and pass such further or other orders”

2. When the matter came up for hearing, learned counsel for the respondents submits that the respondents had passed an Office Order dt. 10.06.2019 regarding the applicant's grievance after the filing of the OA by the applicant. He produces the copy of the order dt. 10.06.2019 which is taken on record.
3. Learned counsel for the applicant submits that the OA may be disposed of with liberty file fresh OA challenging the Office Order dt. 10.06.2019.
4. Keeping in view the submissions made by either side, this OA is disposed of with liberty to file fresh OA, if so advised.